

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH

SITTING AT JAIPUR

Date of Order: Jan. 17, 1990.

T.A. No. 768/86

Shri S.C. Singh
Shri S.C. Dube
Shri J.K. Kaushal

...Petitioners.

...Counsel for the Petitioner.

versus

Union of India & others

...Respondents.

Shri R.N. Mathur

...Counsel for Respondents 1 -3 .

Shri S.K. Jain

...Counsel for Respondent No. 4.

CORAM

THE HON. SHRI KAUSHAL KUMAR

VICE CHAIRMAN.

THE HON. SHRI S.R. SAGAR

JUDICIAL MEMBER.

KAUSHAL KUMAR

The learned counsel for the applicant seeks permission to withdraw the application on the ground that it has become infructuous. An application has also been filed on 20th November, 1989, wherein it has been stated that both the applicants have been assigned correct seniority vide respondents' letter dated 31.3.89 and they are satisfied with the seniority assigned to them.

2. The learned counsel for the Respondents 1-3 Shri R.N. Mathur, does not oppose the application. However, Shri S.K. Jain, the learned counsel for the respondent No. 4 opposes the application on the ground that it affects the interest of respondent No. 4 and this withdrawal may be collusive.

3. The application is dismissed as withdrawn on the ground that it has become infructuous. However, the respondent No. 4 is at liberty to file an application under section 19 of the Act, if he is aggrieved by any order of the respondents 1 to 3.

(S.R. SAGAR)
JUDL. MEMBER.

M. Kumar
17.1.90
(KAUSHAL KUMAR)
VICE CHAIRMAN.